# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Civil Contempt Petition No. 69 of 2003 in

Original Application No. 911 of 2002

## Allahabad, this the 19th day of May, 2003

QUORUM: HON. MR.S.K.AGRAWAL, MEMBER (A)
HON. MRS. MEERA CHHIBBER, MEMBER (J)

Jagdish Prasad.

.....Applicant.

(By Advocate : Shri A.B.L.Srivastava)

#### Versus

- 1. Shri D.N.Verma,
  Former Superintendent Post Offices,
  Etah, presently posted as Senior Post
  Master, Pratapgarh.
- 2. Shri R.L.Chaurasia,
  Superintendent of Post Offices,
  Etah.

....Respondent/Contempor

# ORDER (oral )

## By Hon'ble Mr.S.K. Agarwal, Member (A)

None for the respondents. The applicant compliance has come up in a contempt petition no.69/03 due to non-/ of order dated 21.08.02 passed in 0.A.No.911 of 2002.

- 2. The applicant had already moved a contempt petition no.232 of 2002, which was rejected by this Court by order dated 17.12.2002 wherein it was mentioned that the representation filed by the applicant has been decided by the respondents on 28.10.02 and the matter was referred to Postal Directorate for consideration of ex-gratia gratuity.
  - The learned counsel for the applicant



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mentions that the said payment of ex-gratia gratuity amount has now been paid to the applicant but, interest has not been paid to him for the period from June, 2002 to the date of actual payment.

We have heard the counsel for the applicant this but, we are of the view that/second contempt petition does not lie in this case --since the plea of the applicant does not come out in the order of O.A., which was decided on 28.02.2002 or in the contempt petition's order dated 17.02.2003. If the applicant has got any further grievance, he can either approach the higher court or file a fresh O.A., if provided under the rules. The contempt petition is not maintainable and is accordingly dismissed.

Member (J)

Member (A

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